

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.525 of 2003

(1)

New Delhi, this the 7th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Shri M.L. Bhatt,
S/o Shri Chandrama Kumar
B-26, Rajpur Khurd,
New Delhi-68.

....Applicant
(By Advocate : Shri S.C. Rana)

Versus

1. Govt. of N.C.T.
Through Deputy Secretary (Service-II),
Delhi Secretariate, A-Wing,
4th Floor, I.P. Estate,
New Delhi.
2. Development Commissioner,
5, Rajpur Road, NCT,
Delhi.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that the present OA may be dismissed as withdrawn with liberty to the applicant to file a fresh OA with respect to the relief for the benefits under the Assured Career Progression Scheme.

2. Allowed as prayed.

3. Subject to aforesaid, the OA is dismissed as withdrawn.

ANP
(A.P. Nagrath)
Member (A)

VSA
(V.S. Aggarwal)
Chairman

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